

Lakhandeyi from Kalanzarghat to Benibad.

2. Embankment along Darbhanga Bagmati and Kareh from Ekmi-ghat to Jathmalpur in continuation of existing Khiroi embankment and remodelling railway bridge at Haya Ghat.
3. Embankments on right bank of Mohini from Nawadah to Khiroi right embankment and raising the Nawadah Benibad road.
4. Installation of pumps for removing local rain water.
5. Embankments along the left bank of Darbhanga Bagmati and a cut-off channel.
6. Embankment on left bank of Mohini from Sighwara upto right Khiroi embankment.
7. Diversion of a part of Dhaus water into old Kamla at Raghauli by a regulator sluice.
8. Extension of afflux bund of Raghauli regulator sluice up to Agropatti along right bank of Burhnad.

No commission by the name of Mathrani Commission was set up to look into the problems of the Adhwara rivers.

(b) and (c). The Jaffar Ali Committee also examined the possibility of reservoirs, detention basins and tanks, as well as distribution of flood water through different channels for irrigation and flood moderation but concluded that these were not feasible in the conditions obtaining in the area.

Construction of Sluice Gates at Hariharpur Kallgaon on Mohini River

4706. SHRI BHOGENDR A JHA: Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply given to Unstarred Question No. 987 on the 18th November, 1968 and state:

(a) whether the State Government have since completed examination of the proposal to construct sluice gates at Hariharpur, Kalligaon and Muraitha on river Mohini in the District of Darbhanga;

(b) if so, the details thereof;

(c) the steps taken for expeditious execution of the same; and

(d) if not, the reasons for delay and when it is likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The Government of Bihar have reported that the proposals to construct sluice gates at Hariharpur, Kalligaon and Muraitha which are on the river Khiroi, are still under examination.

(b) Does not arise.

(c) and (d). The State Government have reported that the technical examination is likely to be completed by May, 1969.

Sale of Plots in Delhi

4707. SHRI MANIBHAI J. PATEL: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 1511 on the 17th December, 1964 and state:

(a) whether the eviction proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958 have since been completed and the plot under question taken possession of by the Delhi Development Authority;

(b) if not, the reasons for the delay and further time likely to be taken by the Delhi Development Authority to get the eviction finalised;

(c) whether a decision regarding acceding to the request of the tenderers for the preparation of the agreement for lease in the name of only one tenderer has been taken and if so, the nature of decision taken; and

(d) whether the Delhi Development Authority propose to offer to the tenderers an alternative plot for allotment in view of further delay expected to occur in finalisation of eviction proceedings in respect of this plot?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.